

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28839 OF 2024

Between:

Syeda Hafsa Fatima, D/o Syed Abdul Azam, Aged 17 years, Occ. Student,
R/o 7-1/48, Plot No.48, Radha Nagar,-2, Opp MS Function Hall,
Hydershakote, Rajendranagar, Rangareddy-500086 Sri Sai Colony,
Telangana

Being a minor Rep. by her father

Syed Abdul Azam, S/o, Syed Abdul Quader Occ.Bussiness, Aged About 52
years, R/o 7-1/48, Plot No.48, Radha Nagar,-2, Opp MS Function Hall,
Hydershakote, Rajendranagar, Rangareddy-500086 Sri Sai Colony,
Telangana

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and, Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not considering the representations dated 14/10/2024 sent through e-mail to permit the petitioner for 2nd phase of counseling under MBBS/BDS Courses under Management Quota (W-Category, C -Category/NRI) for the Academic Year 2024-25, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondents No. 2 to accept the representations dated 14/10/2024 sent through e-mail and permit the petitioner to opt for 2nd phase of WEB options for B and C category for the academic year 2024-25.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to accept the representations dated 14/10/2024, sent through e-mail and permit the petitioner to opt for 2nd phase of WEB options for B and C category for the academic year 2024- 25 pending disposal of the writ petition.

Counsel for the Petitioners: SRI ABDUL KABEER

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FAMILY
WELFARE**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28839 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. G. Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to accept the representation dated 14.10.2024 submitted by the petitioner through e-mail and permit the petitioner to opt for second phase of web options for B and C category for admission into MBBS/BDS course for the academic year 2024-25.

4. Learned counsel for the petitioner submits that on account of ill-health, the petitioner could not apply for counselling in respect of B and C category seats. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated

14.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2 University to decide the representation submitted by the petitioner by a speaking order within one week from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and, Health Family Ifis Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ABDUL KABEER, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.



CC TODAY

HIGH COURT

DATED:17/10/2024

ORDER

WP.No.28839 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

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H/10/24
OK